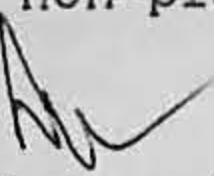
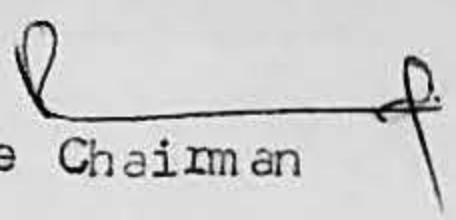


18.12.2002

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.
Hon'ble Maj. Gen. K.K. Srivastava, A.M.

List has been revised none is present for the applicant. As Shri N.N.Lahiri, counsel for the applicant had expired, a notice was issued ~~by~~ under order dated ~~to applicant to engage another Counsel~~ 23.8.2002. As per ~~the~~ office report dated 24.10.2002, a notice was issued to the applicant through DRM Northern Eastern Railway Varanasi. The notice was issued on 1.11.2002 fixing 9.12.2002. However, none ~~of~~ the applicant has appeared nor engaged any counsel.

In the circumstances, The O.A. is dismissed for want of non-prosecution. No order as to costs.


Member (A)
Vice ChairmanRKM